

Saturday, June 25, 1859

LEGISLATIVE COUNCIL
OF
INDIA

VOL. 5

JAN. - DEC.

1859

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referred for consideration and report to the same Committee.

Agreed to.

PUBLIC CONVEYANCES.

MR. LEGEYT moved that the Bill "for regulating Public Conveyances in the Towns of Calcutta, Madras, and Bombay, and the several stations of the Settlement of Prince of Wales' Island, Singapore, and Malacca" be referred to a Select Committee, consisting of Sir Charles Jackson, Mr. Forbes, Mr. Sconce, and the Mover.

Agreed to.

MR. FORBES moved that the Council be adjourned for ten minutes.

Agreed to.

The Council resumed its sitting pursuant to adjournment.

ESTATE OF THE LATE NABOB OF THE CARNATIC.

THE VICE-PRESIDENT announced that the Governor-General had signified his assent to the Bill "to explain Act XXX of 1858 (to provide for the administration of the Estate and for the payment of the debts of the late Nabob of the Carnatic)."

The Council adjourned.

Saturday, June 25, 1859.

PRESENT :

The Hon'ble the Chief Justice, *Vice-President*,
in the Chair.

Hon. Lieut.-Genl. Sir H. Forbes, Esq.,	
James Outram,	Hon. Sir C. R. M.
Hon. H. B. Harrington,	Jackson,
P. W. Le'eyt, Esq.,	and
	A. Sconce, Esq.

MALABAR OUTRAGES.

MR. FORBES moved that a communication received by him from the

Mr. Forbes

Madras Government be laid upon the table and referred to the Select Committee on the Bill "for the suppression of Outrages in the District of Malabar in the Presidency of Fort St. George."

Agreed to.

STAMPS.

MR. SCONCE gave notice that he would, on Saturday next, move the first reading of a Bill to amend the laws relating to Stamps.

SALT DUTIES (MADRAS).

MR. FORBES gave notice that he would, on the same day, move the first reading of a Bill to collect a duty of Excise on Salt manufactured in the Presidency of Fort St. George.

POLICE (PRESIDENCY TOWNS AND STRAITS SETTLEMENT).

MR. LEGEYT moved that a communication received by him from the Bombay Government be laid upon the table and referred to the Select Committee on the Bill "to amend Act XIII of 1856 (for regulating the Police of the Towns of Calcutta, Madras, and Bombay, and the several Stations of the Settlement of Prince of Wales' Island, Singapore, and Malacca)."

Agreed to.

BOMBAY ABKAREE REVENUE.

MR. LEGEYT gave notice that he would, on Saturday next, move the first reading of a Bill to amend the law for the realization of Revenue from Abkaree in the Island of Bombay.

The Council adjourned.